

**IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH, MUMBAI**

**BEFORE MS PADMAVATHY S, AM &
SHRI RAHUL CHAUDHARY, JM**

**I.T.A. No. 4230/Mum/2023
(Assessment Year: 2016-17)**

ARCIL Retail Loan Portfolio 001 J Trust. 10 th Floor, The Ruby, 29, Senapati Bapat Marg, Dadar, Mumbai-400028. PAN : AACTA6584N	Vs.	ITO, 21(1)(2), Piramal Chambers, Lalbaug, Parel, Mumbai-400012.
Appellant)	:	Respondent)

Appellant/Assessee by : Shri Radhakant Saraf, CA

Revenue/Respondent by : Shri Ashok Kumar Ambastha,
Sr. DR

Date of Hearing : 09.08.2024

Date of Pronouncement : 09.08.2024

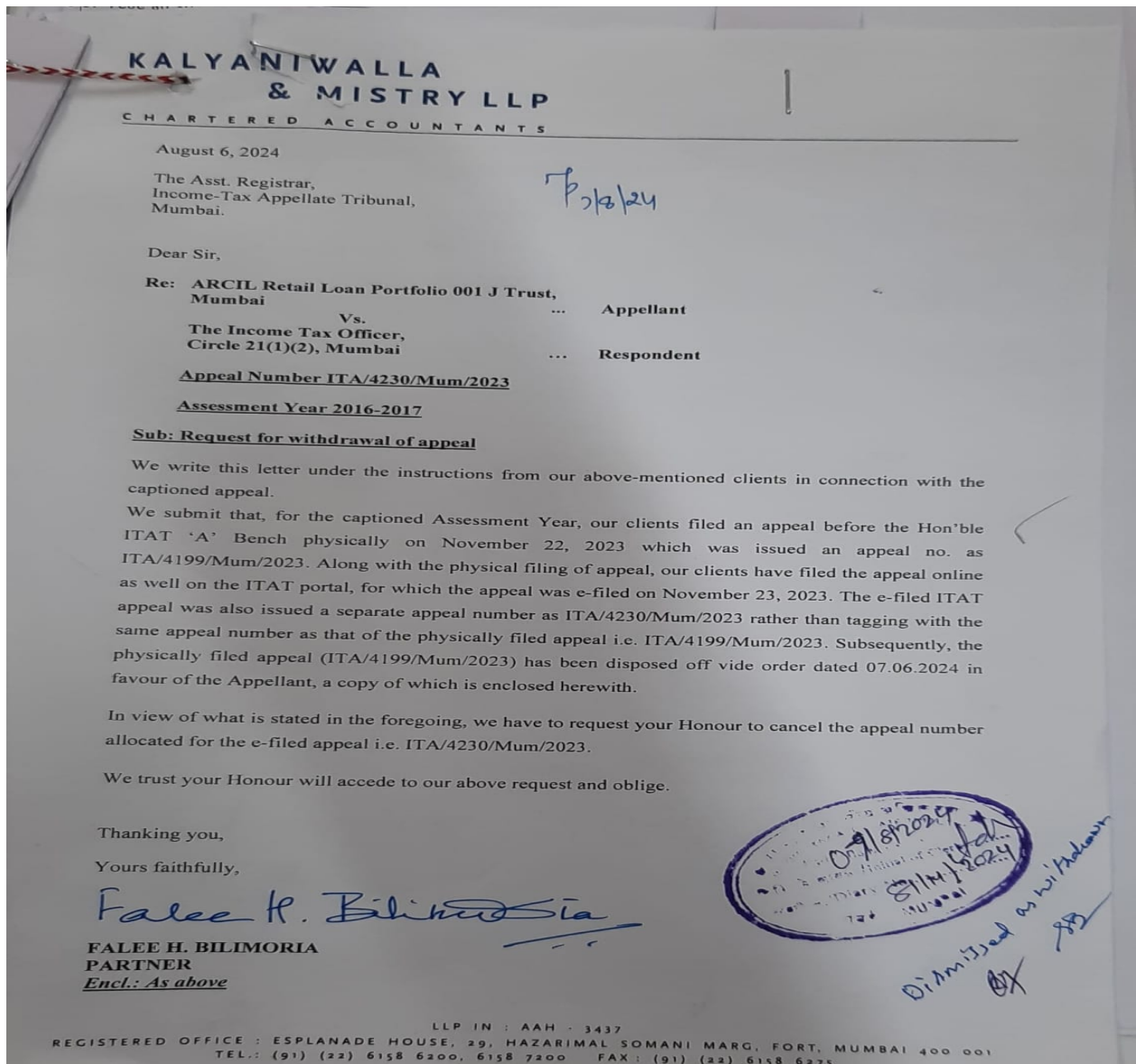
ORDER

Per Padmavathy S, AM:

This appeal by the assessee is against the order of the Commissioner of Income Tax (Appeals) / National Faceless Appeal Centre, Delhi [for short 'the CIT(A)'] dated 18.07.2023 for Assessment Year (AY) 2016-17.

2. The assessee vide letter dated 06.08.2024 submitted that the assessee has filed an appeal before the Tribunal "A" Bench physically on 22.11.2023 and the said appeal (ITA No. 4199/Mum/2023) has disposed of by the Co-ordinate Bench

vide order dated 07.06.2024. It is submitted that the assessee has filed one more appeal for the same AY electronically on 23.11.2023 erroneously and is allotted appeal number in this case. Since the issue is already decided in favour of the assessee while deciding the physical appeal, the assessee through the above letter has requested for withdrawal of the appeal no. 4230/Mum/2023. The extract of the relevant letter is reproduced below:



3. Accordingly, this appeal is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 09-08-2024.

Sd/-

(RAHUL CHAUDHARY)
Judicial Member

**SK, Sr. PS*

Sd/-

(PADMAVATHY S)
Accountant Member

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. DR, ITAT, Mumbai
4. Guard File
5. CIT

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai